CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

I.A. No. 31/2025 in Petition No. 302/MP/2022

Subject : Petition under section 79(1)(f) of the Electricity Act 2003 for (i) approval

of Change in Law and (ii) seeking an appropriate mechanism for grant of an appropriate adjustment/ compensation to offset financial/commercial impact of change in law events on account of imposition of water tax in relation to Tehri HEP (1000 MW) and Koteshwar HEP (400 MW) read with the CERC (Terms and Conditions of Tariff) Regulations, 2019 and Order dated 12.7.2022 passed by

Hon'ble High Court of Uttarakhand

Petitioner : THDC India Limited

Respondents: RUVNL and 15 ors.

Date of Hearing: 2.4.2025

Coram : Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present: Shri Tabrez Malawat, Advocate, THDC

Shri Syed Hamza, Advocate, THDC Shri Sourajit Sarkar, Advocate, THDC Ms. Rupali Jain. Advocate. THDC

Shri Anand K Ganesan Advocate, PSPCL

Shri Amal Nair, Advocate, PSPCL

Ms. Devyani Praasad, Advocate, PSPCL

Ms. Shraddha Deshmukh, Advocate, Rajasthan Discoms Shri Utkarsh Kokcha, Advocate, Rajasthan Discoms Shri Sanchit Singh, Advocate, Rajasthan Discoms

Shri Rahul Kinra, Advocate, BSES Discoms Shri Aditya Ajay, Advocate, BSES Discoms Ms. Isnain Muzamil, Advocate, BSES Discoms

Shri Venkatesh, Advocate, TPDDL Ms. Priya Dhankhar, Advocate, TPDDL Ms. Drishti Rathi, Advocate, TPDDL Shri Abhishek Kumar, Advocate, UPPCL Shri Shubham Mudgil, Advocate, UPPCL

Record of Proceedings

The case was called out for a virtual hearing.

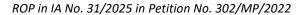
2. During the hearing, the learned counsel for the Petitioner submitted that the present IA has been filed for modification of the interim direction given during the hearing dated 19.7.2023 and to allow recovery of outstanding water tax dues from beneficiaries and upload unpaid invoices on the PRAAPTI portal, ensuring financial sustainability for the Petitioner.



- 3. The learned counsels for the Respondents PSPCL, TPDDL, BSES Discoms, and the Respondent UPPCL requested time to file a reply in the IA.
- 4. The Commission, after hearing the parties, directed as under:
 - (a) Admit the IA and issue notice to the Respondents.
 - (b) The Respondents are permitted to file their replies on or before **17.4.2025** after serving a copy to the Petitioner, who may file its rejoinder, if any, by **24.4.2025**.
- 5. The petition, along with IAs, will be listed for hearing on **28.4.2025**.

By order of the Commission

Sd/-(Deepak Pandey) Assistant Chief (Law)



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